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**CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH, KOLKATA**

O.A/350/1436/2019

Date of Order: 15.10.2019

Coram: Hon'ble Ms. Bidisha Banerjee, Judicial Member

Anal Kumar Kundu, son of Ashok Kundu, aged about 28 years, working for the post of GDSMD, Haradham B.O, now in deputation as Territory Officer, Krishnanagar Branch, under Nadia South Division, residing at Village Gopalpur, Post Office Pritinagar, District - Nadia, Pin - 741247.

--Applicant.

Versus

1. Union of India, through the Secretary to the Govt. of India, Ministry of Communications & IT, Department of Posts, Dak Bhawan, Sansad Marg, New Delhi - 110001.
2. The Director General of Posts, Department of Posts, Dak Bhawan, Sansad Marg, New Delhi - 110001.
3. The Chief Post Master General, West Bengal Circle, Yogayog Bhavan, C.R Avenue, Kolkata - 700012.
4. Additional Director of Postal Service (Recruitment) office of the Chief Post Master General, West Bengal Circle, Yogayog Bhavan, C.R Avenue, Kolkata - 700012.
5. Senior Superintendent of Post Offices, Nadia South Division, District : Nadia, Pin 741247.

--Respondents

For The Applicant(s): Mr. B. Chatterjee, counsel
Ms. M. Bhattacharya, counsel

For The Respondent(s): Mr. R. Halder, counsel

ORDER (ORAL)

Per: Ms. Bidisha Banerjee, Member (J):

Heard ld. counsels for both parties.

This application has been preferred to seek the following relief:

- "a) An order for re-evaluating the Answer script of the applicant on the basis of correct answer for the Question as pointed out in the letter of the applicant dated 25. 01. 2019.
- b) An order directing the respondent authorities to provide appointment to the applicant after re-evaluating the marks of the applicant as pointed out in his letter dated 25.01.2019 for the post of Postman/Mailguard in terms of the Notification for selection of Limited Departmental Competitive Examination for Promotion to Postman/Mailguard in terms of the Notification for selection of Limited Departmental Competitive Examination for Promotion to Postman/Mailguard held on 04.11.2018.
- c) An order directing the respondents to make a review and prepare a fresh Result after making proper assessment of the answer scripts of the applicant by setting right the irregularities in the matter of assessment and evaluation as pointed out by the applicant and further directing the respondents to publish a fresh result and to grant the applicant appointment to the post of Postman/Mailguard.
- d) An order directing the respondents to grant all consequential benefits to the applicant.
- e) An order directing the respondents to consider and clarify the grievances of the applicant as set out in his letter dated 25.01.2019.
- f) An order directing the respondents to produce/cause production of all relevant records.
- g) An order imposing exemplary cost upon the respondents to be paid in favour of the applicant.
- h) Any other or further order or orders as to this Hon'ble Tribunal may seem fit and proper."

2. The grievance of the applicant as it appears from the application is that his answer script have not been correctly evaluated due to which he has scored less and his representation dated 25.01.2019 has not been considered till date.
3. Ld. counsel submits that the representation seeking appropriate evaluation/re-evaluation if allowed the ends of justice would be met. Ld. counsel would also pray that till consideration of the representation, one post be kept vacant, which is vehemently opposed by the Ld. counsel for the respondents.

4. Accordingly, without entering into the merit of the matter, the O.A is disposed of with a direction upon the Respondent No. 4, the Additional Director of Postal Service (Rectt.), to consider the representation dated 25. 01.2019 and dispose of in accordance with law with an appropriate reasoned and speaking order to be issued within a period of three months from the date of receipt of a copy of this order. In the event the respondent No. 4 feels that the applicant deserved some more marks, the respondent shall do the needful by granting appropriate benefits to the applicant in accordance with law.

However, till the application is disposed of, appointment to such one post in question, shall abide by the fate of such disposal.

5. The present O.A accordingly stands disposed of with the consent of the parties. No costs.

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(Bidisha Banerjee)
Member (J)

